

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.6/AM19
(HELD ON 24.05.2018)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT**

Meeting No. 6/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 24.05.2018, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 2) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 3) Shri Nand Lal, Consultant, DIPP
- 4) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-28	M/s SI Group Pvt. Ltd.	HQ F. No. 01/87/050/0406/AM16/DES-VII	Status: Deferred
NC No.:6/AM19 Dated: 24.05.2018	Adv. Lic. No. and Date 0310802629 dated 16.02.2016	RA F. No. 03/95/040/00865/AM16	

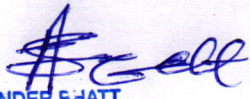
Subject: Request for amendment in the serial number 2 of import item.

Decision: The committee considered the request of the firm and decided to seek specification of Meta Para Cresol-40 and MP Cresiol 45 from the authorisation holder.

Case No. A-29	M/s Shankar Packagings Ltd	HQ F. No. 01/87/050/00322/AM16/DES-VII	Status: Approved
NC No.:6/AM19 Dated: 24.05.2018	Adv. Lic. No. and Date 0310799710 dated 28.10.2015	RA F. No. 03/95/040/00461/AM16	

Subject: Request for amendment in the quantity of Import Item No. 9.

Decision: The committee considered the request of the firm and decided to amend the quantity of import Item in the minutes of Norms Committee-VII Meeting No.13 which was held on 28.12.2016 as per details given below :-


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Import Item	QTY
1. RELEVANT BPOLYPROPYLENE GRANULES	899.998 MT
2. RELEVANT HDPE GRANULES	4.462 MT
3. RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5,6 and 9 together =19.437 MTs
4. RELEVANT MASTERBATCH WHITE	
5. RELEVANT MASTERBATCH COLOUR	
6. RELEVANT CONDUCTIVE BLACK	
7. LLDPE	1.05 kg/Kg content in export product
8. LDPE	1.05 kg/Kg content in export product
9. RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	-

RA may take consequential action as per Policy / Procedures.

Case No. A-30	M/s Zenith Industrial Rubber Products Pvt. Ltd	HQ F. No. 01/87/050/00064/AM17/DES-VII	Status: Approved
NC No.:6/AM19 Dated: 24.05.2018	Adv. Lic. No. and Date 0310803397 dated 17.03.2016	RA F. No. 03/95/040/00956/AM16	

Subject: Request for correction in Import Item No. 3.

Decision: The committee considered the request of the firm and decided to correct the description of import Item No.3 as **Synthetic Rubber SSBR** instead of SBR in the minutes of Norms Committee-VII Meeting No.5 which was held on 14.07.2016.

RA may take consequential action as per Policy / Procedures.

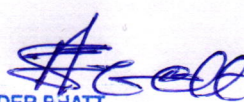
Case No. A-31	M/s Maccaferri Environmental Solutions Pvt. Ltd.	HQ F. No. 01/87/050/00559/AM17/DES-VII	Status: Approved
NC No.:6/AM19 Dated: 24.05.2018	Adv. Lic. No. and Date 0310810892 dated 01.02.2017	RA F. No. 03/95/040/00853/AM17	

Subject: Amendment of unit of measurement of Export item.

Decision: The committee considered the request of the firm and noted that firm has submitted a copy of Licence Amendment Sheet issued by RA, Mumbai which shows UOM as Meter. Therefore, Committee decided to amend the description of quantity of Export Item as 4532270 meter and also qty in 645907.4 Kgs may also be indicated. Meter instead of Sq. Meter in the minutes of Norms Committee-VII Meeting No.10 which was held on 21.03.2018.

RA may take consequential action as per Policy / Procedures.

Case No. A-32	M/s V.K.A. Polymers Pvt. Ltd.	HQ F. No. 01/87/50/00411/AM18/DES-VII	Status: Approved
NC No.:6/AM19 Dated: 24.05.2018	Adv. Lic. No. and Date 3210078200 dated 08.06.2017	RA F. No. 32/24/040/00008/AM18	


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Subject: Ratification of Norms in respect of Advance Authorization No. 3210078200 dated 08.06.2017.

Decision: The committee considered the request of the firm and noted that firm has submitted a copy of Licence Amendment Sheet issued by RA, Coimbatore which shows UOM of Export and Import Items as KG. Therefore, Committee decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE NET IMPREGNATED WITH ALPHACYPERMETHRIN 0.55%	3370000 KG	1. COLOURING MASTERBATCH	36215.800 KG
		2. LLDPE	160666.600 KG
		3. ALPHACYPERMETHRIN TECH 97%	22388 KG
		4.HDPE GRANULES	3420330 KG
RA may take consequential action as per Policy / Procedures.			

Case No. A-33	M/s Guarniflon India Pvt Ltd.	HQ F. No. 01/87/50/158/AM16/DES-VII	Status: Approved
NC No.:6/AM19 Dated: 24.05.2018	Adv. Lic. No. and Date 0310796249 dated 27.05.2015	RA F. No. 03/94/040/00122/AM16	

Subject: Amendment in the description of Export product against Advance Authorization No. 0310796249 dated 27.05.2015.

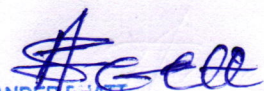
Decision: The committee considered the request of the firm and decided to amend the description of Export Item as Poly Tetra Fluoro Ethylene PTFE Products: Extruded Rods and Tubes (39169090) Molded or Skived sheets Tapes Films and Rolls (39209999), Molded Billets (39172990) Pieces (39046100) in the minutes of Norms Committee-VII Meeting No.20 which was held on 21.01.2016.

RA may take consequential action as per Policy / Procedures

Online Cases

1	Case No.:32/42/87-ALC1/2014	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Deferred
	HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	
Decision : The Committee considered the case and decided to refer the matter to Technical Expert (Consultant) (SK), DGFT.				

2	Case No.:6/21/87-ALC1/2015	Party Name: WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Rejected
	HQ File :01/87/050/00288/AM16/	RLA File :02/24/040/00094/AM16/	Lic.No/Date:0210206269 10.11.2015	
Decision : The committee note that D/L dated 20.02.2018 was issued by DGFT to firm and requisite information has not been received so far. Thus, the Committee decided to reject the case.				


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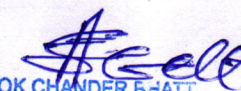
3	Case No.:20/21/87-ALC1/2015	Party Name: INDICA CONVEYORS LIMITED	Meet No/Date:6/87- ALC1/2018 24.05.2018	Status: Rejected
	HQ File :01/87/050/00302/AM16/	RLA File :12/24/040/00004/AM16/	Lic.No/Date:1210009514 24.11.2015	
Decision : The committee note that D/L dated 20.02.2018 was issued by DGFT to firm and requisite information has not been received so far. Thus, the Committee decided to reject the case.				

4	Case No.:1/2/87-ALC1/2016	Party Name: FPI INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/87- ALC1/2018 24.05.2018	Status: Rejected
	HQ File :01/87/050/00003/AM17/	RLA File :31/83/040/00109/AM16/	Lic.No/Date:3110065773 27.11.2015	
Decision : The committee note that D/L dated 20.02.2018 was issued by DGFT to firm and requisite information has not been received so far. Thus, the Committee decided to reject the case.				

5	Case No.:107/15/87-ALC1/2016	Party Name: KLJ POLYMERS & CHEMICALS LTD	Meet No/Date:6/87- ALC1/2018 24.05.2018	Status: Deferred
	HQ File :01/87/050/00500/AM17/	RLA File :05/23/040/00563/AM16/	Lic.No/Date:0510398095 31.03.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Unambiguous nomenclature of Raw Material g) Type of Synthetic Rubber.				

6	Case No.:52/8/87-ALC1/2016	Party Name: KOHINOOR RUBBERS	Meet No/Date:6/87- ALC1/2018 24.05.2018	Status: Deferred
	HQ File :01/87/050/00164/AM17/	RLA File :09/24/040/00611/AM16/	Lic.No/Date:0910063794 15.06.2016	
Decision : The Committee considered the case as per agenda and decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest and details of Advance Authorizations taken for Scrap for the last 3 years.				

7	Case No.:22/9/87-ALC1/2016	Party Name: AG DERCO BELTING (INDIA) PVT. LTD.,	Meet No/Date:6/87- ALC1/2018 24.05.2018	Status: Rejected
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HQ File :01/87/050/00197/AM17/	RLA File :05/23/040/00132/AM17/	Lic.No/Date:0510398821 16.06.2016	
Decision : The committee note that D/L dated 20.02.2018 was issued by DGFT to firm and requisite information has not been received so far. Thus, the Committee decided to reject the case.			

8	Case No.: 47/14/87-ALC1/2016	Party Name: SNR RECLAMATIONS PVT.LTD;	Meet No/Date:6/87- ALC1/2018 24.05.2018	Status: Deferred
	HQ File :01/87/050/00380/AM17/	RLA File :30/24/040/00013/AM17/	Lic.No/Date:3010103818 17.08.2016	
Decision : The Committee considered the case as per agenda and decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest and details of Advance Authorizations taken for such Tires and Tubes for the last 3 years.				

9	Case No.: 15/15/87-ALC1/2016	Party Name: RAPID ENGINEERING CO.P.LTD.	Meet No/Date:6/87- ALC1/2018 24.05.2018	Status: Deferred
	HQ File :01/87/050/00408/AM17/	RLA File :05/24/040/00297/AM17/	Lic.No/Date:0510399797 21.09.2016	
Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

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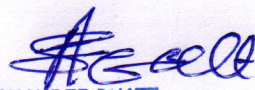
Case No.:39/15/87- ALC1/2016	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:6/87- ALC1/2018 24.05.2018	Status: Approved
HQ File :01/87/050/00432/AM17/	RLA File :08/24/040/00259/AM17/	Lic.No/Date:0810138819 06.10.2016	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC FLEX FILM /BANNER	500000 kg	1.PVC RESIN	298550.700kg
		2.DIOCTYLPTHLATE (DOP)	131860 kg
		3.KNITTED POLYSTER FABRICS	84589.300kg
		4.TITANIUM DIOXIDE (CONDITION :- THIS LICENCE IS ISSUED UNDER PARA 4.7 OF 2015-2020 HAND BOOK , SUBJECT TO FIXATION OF NORMS BY N.C. NEW DELHI.)	10,000 kg

RA may take consequential action as per Policy / Procedures.

11	Case No.: 65/15/87-ALC1/2016	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:6/87- ALC1/2018 24.05.2018	Status: Deferred
	HQ File :01/87/050/00458/AM17/	RLA File :03/94/040/00605/AM17/	Lic.No/Date:0310808313 06.10.2016	


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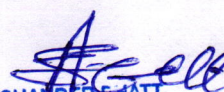
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- Justification and calculation for inputs claimed on molar basis.

Case No.: 1/12/87-ALC1/2016	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date: 6/87-ALC1/2018 24.05.2018	Status: Approved
HQ File :01/87/050/00274/AM17/	RLA File :34/24/040/00198/AM17/	Lic.No/Date: 3410042602 19.10.2016	
12 Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Gasket	30370.370 kg	Relevant Rubber Compound	33407 kg
RA may take consequential action as per Policy / Procedures.			

Case No.: 17/14/87-ALC1/2016	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date: 6/87-ALC1/2018 24.05.2018	Status: Deferred
HQ File :01/87/050/00350/AM17/	RLA File :03/94/040/00644/AM17/	Lic.No/Date: 0310808590 20.10.2016	
13 Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. - Chemical name, Technical specifications of items proposed to be imported. - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. - Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.: 26/6/87-ALC1/2017	Party Name :LOTUS BRANDING PRIVATE LIMITED	Meet No/Date: 6/87-ALC1/2018 24.05.2018	Status: Deferred
HQ File :01/87/050/00412/AM18/	RLA File :32/24/040/00024/AM17/	Lic.No/Date: 3210078024 15.11.2016	
14 Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			


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15	Case No.:68/2/87-ALC1/2017	Party Name: SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Deferred
	HQ File :01/87/050/00125/AM18/	RLA File :03/95/040/00127/AM16/	Lic.No/Date:0310811717 08.03.2017	
Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

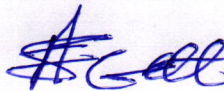
16	Case No.:8/6/87-ALC1/2017	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Deferred
	HQ File :01/87/050/00394/AM18/	RLA File :05/23/040/00587/AM17/	Lic.No/Date:0510401990 17.03.2017	
Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

17	Case No.:1/5/87-ALC1/2017	Party Name: SPERRY PLAST LTD.	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Rejected
	HQ File :01/87/050/00316/AM18/	RLA File :05/24/040/00122/AM18/	Lic.No/Date:0510403107 13.06.2017	
Decision : The Committee considered the case as per agenda and decided to reject the case as no specific import item has been given.				

18	Case No.:8/5/87-ALC1/2017	Party Name: FPI INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Deferred
	HQ File :01/87/050/00323/AM18/	RLA File :31/83/040/00036/AM18/	Lic.No/Date:3110066783 13.06.2017	
Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

19	Case No.:20/6/87-ALC1/2017	Party Name: THERMO POLYMERS PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Rejected
	HQ File :01/87/050/00406/AM18/	RLA File :09/24/040/00108/AM18/	Lic.No/Date:0910065194 22.06.2017	
Decision : The committee note that D/L dated 20.02.2018 was issued by DGFT to firm and requisite information has not been received so far. Thus, the Committee decided to reject the case.				

20	Case No.:17/5/87-ALC1/2017	Party Name: D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Deferred
	HQ File	RLA File :03/94/040/00154/AM18/	Lic.No/Date:0310814559	


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:01/87/050/00332/AM18/	12.07.2017
Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.	

Case No.: 26/5/87-ALC1/2017	Party Name: HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Approved
HQ File :01/87/050/00341/AM18/	RLA File :03/94/040/00312/AM18/	Lic.No/Date:0310814765 21.07.2017	

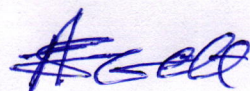
Decision : The Committee considered the case and decided to approve adhoc norms on repeat basis based on the decision of the NC Meeting No. 10/87-ALC1/2017 held on 21.03.2018 and recommended as under:

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyurethane Resin (Solid Content - 30+/-2% [Polyurethane With Urethane Linkage])	1kg	1.Poly (Tetramethylene Ether) Glycol 2000	0.2 kg
		2.1,4 Butanediol	0.008kg
		3.Di Trimethylol Propane	0.022kg
		4.Isophorone -Diisocyanate	0.0642 kg
		5.Ethyl Acetate	0.69 kg
		6.Isophorone Diamine	0.01 kg
		7.Monoethanolamine	0.0045 kg
		8.Tetra N-Butyl Titanate	0.0013 kg
		9.Iso Propyl Alcohol	0.01 kg
		10.Transport container- intermediate bulk containers (capacity 1000 Ltrs / 1000 kgs)	As per packing policy
RA may take consequential action as per Policy / Procedures.			

Case No.: 21/5/87-ALC1/2017	Party Name: DURLAX ARCHTECH PVT LTD.	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Deferred
HQ File :01/87/050/00336/AM18/	RLA File :03/94/040/00262/AM18/	Lic.No/Date:0310814878 27.07.2017	
Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

Case No.: 30/5/87-ALC1/2017	Party Name: ASAWA INSULATION PVT. LTD.	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Deferred
HQ File :01/87/050/00345/AM18/	RLA File :03/94/040/00350/AM18/	Lic.No/Date:0310814861 27.07.2017	
Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be			


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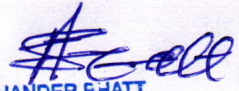
reminded by post.

24	Case No.: 1/3/87-ALC1/2017	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Deferred
	HQ File :01/87/050/00202/AM18/	RLA File :03/94/040/00202/AM18/	Lic.No/Date:0310814900 28.07.2017	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

25	Case No.: 24/5/87-ALC1/2017	Party Name: D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Deferred
	HQ File :01/87/050/00339/AM18/	RLA File :03/94/040/00274/AM18/	Lic.No/Date:0310815095 09.08.2017	
	Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

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Case No.:27/5/87-ALC1/2017	Party Name: HIRA TECHNOLOGIES PVT. LTD.,	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Approved
HQ File :01/87/050/00342/AM18/	RLA File :03/94/040/00316/AM18/	Lic.No/Date:0310815107 10.08.2017	
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
HIAF-XLPE-INSULATION FOAM (Net contain of Low-density polyethylene (LDPE)-54927.60 Kgs, Plastic Granules-Aerofoam Blowing Agent-37128.00 Kgs, Plastic Granules-Aerofoam Cross Linking AG-13104.00 Kgs, Plastic Granules-Aerofoam Stabilizer-3276.00 Kgs, Plastic Granules-Inhouse	109200 kg	1.Low-density polyethylene (LDPE)	54927.600kg
		2.Plastic Granules-Aerofoam Blowing Agent	37128 kg
		3.Plastic Granules-Aerofoam Cross Linking AG	13104 kg
		4.Plastic Granules-Aerofoam Stabilizer	3276 kg
		5.Plastic Granules- Inhouse Black	764.400 kg


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Black-764.40 Kgs)			
RA may take consequential action as per Policy / Procedures.			

Case No.:29/5/87-ALC1/2017	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Deferred
27 HQ File :01/87/050/00344/AM18/	RLA File :03/94/040/00341/AM18/	Lic.No/Date:0310815214 17.08.2017	
Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post			

Case No.:42/5/87-ALC1/2017	Party Name: BLS POLYMERS LTD.	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Approved																				
HQ File :01/87/050/00357/AM18/	RLA File :05/23/040/00202/AM18/	Lic.No/Date:0510403841 29.08.2017																					
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:																							
28	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td>HDPE COMPOUND</td><td>50000 kg</td><td>1.HDPE</td><td>40800 kg</td></tr> <tr> <td></td><td></td><td>2.LDPE/LLDPE</td><td>8715 kg</td></tr> <tr> <td></td><td></td><td>3.CARBON BLACK</td><td>1277 kg</td></tr> <tr> <td></td><td></td><td>4.ANTI OXIDANT</td><td>208 kg</td></tr> </tbody> </table>			EXPORT ITEM	QTY	IMPORT ITEM	QTY	HDPE COMPOUND	50000 kg	1.HDPE	40800 kg			2.LDPE/LLDPE	8715 kg			3.CARBON BLACK	1277 kg			4.ANTI OXIDANT	208 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
HDPE COMPOUND	50000 kg	1.HDPE	40800 kg																				
		2.LDPE/LLDPE	8715 kg																				
		3.CARBON BLACK	1277 kg																				
		4.ANTI OXIDANT	208 kg																				
RA may take consequential action as per Policy / Procedures.																							

Case No.:29/6/87-ALC1/2017	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Deferred
29 HQ File :01/87/050/00415/AM18/	RLA File :34/24/040/00077/AM18/	Lic.No/Date:3410043424 30.08.2017	
Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post			

Case No.:45/5/87-ALC1/2017	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Approved				
30 HQ File :01/87/050/00360/AM18/	RLA File :05/23/040/00213/AM18/	Lic.No/Date:0510403919 04.09.2017					
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:							
	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> </table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY		
EXPORT ITEM	QTY	IMPORT ITEM	QTY				


 ASHOK CHANDER BHATT
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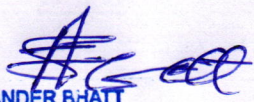
PE COMPOUND	600000 kg	1.LINEAR LOW DENSITY POLYETHYLENE (LLDPE)	514063.500kg
		2.ETHYLENE VINYL ACETATE	76375.200kg
		3.SILANE	15275.00kg
		4.DIBUTYLTIN DILAURATE (DBTL)	5287.500kg
		5.DI CUMYL PEROXIDE (DCP)	998.800kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:47/5/87-ALC1/2017	Party Name: SWASTIK POLYMERS	Meet No/Date:6/87- ALC1/2018 24.05.2018	Status: Approved																		
HQ File :01/87/050/00362/AM18/	RLA File :05/24/040/00252/AM18/	Lic.No/Date:0510403970 08.09.2017																			
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>PVC COMPOUND - MICROLON BLACK(SHOE SOLE GRADE)</td><td>100 MT</td><td>1.PVC RESIN K. VALUE 65-68</td><td>50 MT</td></tr><tr><td colspan="2" rowspan="2"></td><td>2.DI OCTYL PHTHALATE(D.O.P.)</td><td>40 MT</td></tr><tr><td>3.BLOWING AGENT CELLCOM SK1</td><td>0.700MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC COMPOUND - MICROLON BLACK(SHOE SOLE GRADE)	100 MT	1.PVC RESIN K. VALUE 65-68	50 MT			2.DI OCTYL PHTHALATE(D.O.P.)	40 MT	3.BLOWING AGENT CELLCOM SK1	0.700MT	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
PVC COMPOUND - MICROLON BLACK(SHOE SOLE GRADE)	100 MT	1.PVC RESIN K. VALUE 65-68	50 MT																		
		2.DI OCTYL PHTHALATE(D.O.P.)	40 MT																		
		3.BLOWING AGENT CELLCOM SK1	0.700MT																		
RA may take consequential action as per Policy / Procedures.																					

Case No.:51/5/87-ALC1/2017	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Deferred
32 HQ File :01/87/050/00366/AM18/	RLA File :06/24/040/00023/AM18/	Lic.No/Date:0610038693 18.09.2017	
Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post			

33	Case No.:52/5/87-ALC1/2017	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Approved				
	HQ File :01/87/050/00367/AM18/	RLA File :07/24/040/00151/AM18/	Lic.No/Date:0710112162 20.09.2017					
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:								
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr></table>					EXPORT ITEM	QTY	IMPORT ITEM	QTY
EXPORT ITEM	QTY	IMPORT ITEM	QTY					

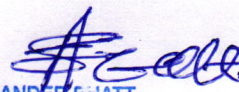

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Flexible Plastic Tanks 6000 Nos. Containing : Liquid Liner Film 183960 Kgs, Polypropylene Granules 94118 Kgs, UV Stabilizer Masterbatch 1882 Kgs, 3" PP Valve 12000 Nos, PP Frame/PP Plates 6000 Nos, 3" Cam Lock 6000 Nos, PP Flanges / Airvent 6000 Nos.	311430 kg	1. Relevant Liquid Liner Film	193158 kg
		2. Polypropylene Granules	101647 kg
		3. U.V. Stabilizer Master Batch	1920 kg
		4. 3" PP Valve	12000 Number
		5. PP Frame / PP Plate	Net to Net with accountability condition.
		6. 3" Cam Lock	
		7. PP Flanges / Airvent	
RA may take consequential action as per Policy / Procedures.			

Case No.:53/5/87-ALC1/2017	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:6/87- ALC1/2018 24.05.2018	Status: Deferred
34 HQ File :01/87/050/00368/AM18/	RLA File :07/24/040/00152/AM18/	Lic.No/Date:0710112164 20.09.2017	
Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post			

Case No.:30/6/87-ALC1/2017	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:6/87- ALC1/2018 24.05.2018	Status: Approved								
HQ File :01/87/050/00416/AM18/	RLA File :34/24/040/00163/AM18/	Lic.No/Date:3410043499 26.09.2017									
35	Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:										
	<table> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> <tr> <td>Gasket</td><td>18519 kg</td><td>Relevant Rubber Compound</td><td>20371 kg</td></tr> </table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	Gasket	18519 kg	Relevant Rubber Compound	20371 kg		
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Gasket	18519 kg	Relevant Rubber Compound	20371 kg								
RA may take consequential action as per Policy / Procedures.											

Case No.:31/6/87-ALC1/2017	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:6/87- ALC1/2018 24.05.2018	Status: Approved
36 HQ File :01/87/050/00417/AM18/	RLA File :34/24/040/00164/AM18/	Lic.No/Date:3410043498 26.09.2017	


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Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Gasket	18519 kg	Relevant Rubber Compound	20371 kg
RA may take consequential action as per Policy / Procedures.			

Case No.:9/6/87-ALC1/2017	Party Name: METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Approved
HQ File :01/87/050/00395/AM18/	RLA File :05/24/040/00289/AM18/	Lic.No/Date:0510404143 28.09.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

37

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Mobile Window (3865000) (Made out of Hard Coated Acrylic Sheet duly printed & laminated (0.70 to 1.50 MM)	15000 kg	Acrylic Sheet (0.70 to 1.50 MM)	15750 kg
RA may take consequential action as per Policy / Procedures.			

Case No.:10/6/87-ALC1/2017	Party Name: MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Approved
HQ File :01/87/050/00396/AM18/	RLA File :05/24/040/00290/AM18/	Lic.No/Date:0510404218 09.10.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

38

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HYDROPHILIC SWELL TAPE/BAR Made out of TPE Compound Good Swelling Properties	20000 kg	TPE COMPOUND (DRYFLEX) Good Swelling Properties	20840 kg
RA may take consequential action as per Policy / Procedures.			

Case No.:15/6/87-ALC1/2017	Party Name: ARVIND LIMITED	Meet No/Date:6/87-ALC1/2018 24.05.2018	Status: Deferred
HQ File :01/87/050/00401/AM18/	RLA File :08/24/040/00169/AM18/	Lic.No/Date:0810141187 17.10.2017	

39

Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:-

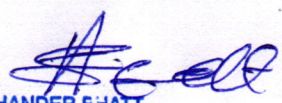
- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.


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- c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
 f) Quantity of Indigenous Items used in the manufacturing.

Case No.: 28/6/87-ALC1/2017	Party Name: METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date: 6/87- ALC1/2018 24.05.2018	Status: Approved
HQ File :01/87/050/00414/AM18/	RLA File :32/24/040/00027/AM18/	Lic.No/Date: 3210078275 26.10.2017	
40 Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
ROUND CONTAINER WITH LID	23512.500kg	RJ766MO BAG POLYPROPYLENE	24687.600 kg
RA may take consequential action as per Policy / Procedures.			

Meeting ended with a vote of thanks to the Chair.


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